

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA No. 3617/2017  
MA No. 3830/2017  
MA. No. 3831/2017**

**New Delhi this the 10<sup>th</sup> day of November, 2017**

**HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN  
HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)**

Dr. Sonali Badhe,  
Age-42 years,  
D/o late Mr. Gopal Badhe,  
Assistant Legal Advisor,  
Group A  
3<sup>rd</sup> Floor, Nanalal Chambers,  
Ashram Road,  
Ahmedabad. .... Applicant

(By Advocate: Shri Dhaval Deshpande for Sh. M.D. Adkar)

**Versus**

1. Union of India  
Through its Secretary,  
Department of Revenue,  
Ministry of Finance,  
North Block,  
New Delhi.
2. The Director,  
Directorate of Enforcement,  
6<sup>th</sup> Floor, Loknayak Bhavan,  
Khan Market, New Delhi.
3. Internal Complaints Committee,  
Department of Revenue,  
Represented by its Chairman  
Ministry of Finance, North Block,  
New Delhi.
4. Deputy Legal Advisor,  
Directorate of Enforcement,  
Loknayak Bhavan, 6<sup>th</sup> Floor,  
Khan Market, New Delhi. .... Respondents

**ORDER (ORAL)****Hon'ble Mr. Justice Permod Kohli, Chairman**

Learned counsel for the applicant submits that in view of the availability of appellate forum, he has instructions to withdraw the application with liberty to approach the appellate forum or seek any other remedy available under law.

Prayer allowed.

**(K.N. SHRIVASTAVA)**  
**MEMBER (A)**

**(JUSTICE PERMOD KOHLI)**  
**CHAIRMAN**

/ns/